

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-513
IB-702/ND/2023

IN THE MATTER OF:

Bank of Maharashtra

.....Applicant

Vs.

Vikas Vasudev

.....Respondent

SECTION

U/s 95 IBC

Order delivered on 06.06.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

Ld. Counsel for the Petitioner is present and submitted that in terms of order dated 29.01.2024, they have filed the valid AFA of the proposed IRP and the same is now available on the e-portal. Order in this **matter is reserved.**

Sd/-

(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-

(MAHENDRA KHANDELWAL)
MEMBER (J)